the Union Government that the present quota was proving inadequate to meet the demands?

SHRI A. M. THOMAS: In fact, every State Government has made a representation that the quota should be increased but we have to proceed on the basis of the present availability. As far as the quota for Uttar Pradesh is concerned, I have said that as in the case of every State, Uttar Pradesh has also been given the same quantity of sugar based on the off-take in the last six months of the previous control period ending September, 1961.

SHRI CHANDRA SEKHAR: Is it not less than what was given to Uttar Pradesh during the last control period?

SHRI A M. THOMAS: It is not less, Sir.

SHRI CHANDRA SEKHAR: Sir, I challenge the statement of the Minister, and I shall give him the figure.

SHRI B. K. GAIKWAD: Is it not a fact, Sir, that in cities one kilo of sugar per individual is supplied whereas in the villages or rural areas it is one-fourth kilo only?

SHRI A. M. THOMAS: I have already said, Sir, that in urban areas the consumption is more. Apart from all these things, we have to leave these things to the discretion of the State Governments.

SHRI NAFISUL HASAN: Is the Government aware that in villages and small towns the consumption of sugar has materially increased during the last four, five or six years? In view of this, does the Government think that it is justified to base the present distribution on the conditions that obtained in 1958?

SHRI A. M. THOMAS: It is true that consumption under decontrol conditions has gone up very high. In fact, from 1961 to 1962, there was a difference of about four to five lakh tons and every year there is an increase of two lakh tons. There has been that increase after the decontrol but,

Sir, we have to adjust within the present availability and we have to proceed on some basis and I think the best basis would be what was given under the previous control period which ended two years before.

to Questions

SHRI DEOKINANDAN NARAYAN: May I know whether the Government is aware that sugar was not available even during Diwali and Dusshera holidays in certain regions? May I also know whether additional allotment was made to certain regions for Diwali and Dussehra?

SHRI A. M. THOMAS: Every State was given additional quota. In fact, we distributed about a lakh ton more for the festival season throughout the country, over and above the normal quota. There have been some complaints from certain regions that adequate sugar was not made available to meet the increased demands of these festivals.

COMMITTEE ON ADDITIONAL SUGAR CAPACITY

•266. SHRI SITARAM JAIPURIA: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether any Committee has been constituted to screen the applications received for grant of additional capacity for sugar manufacture;

(b) if so, what is the personnel of the Committee; and

(c) by what time the Committee will have completed its work?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND AGRICULTURE (SHRI A. M. THOMAS): (a) Yes, Sir.

(b) The Screening Committee consist of the following personnel: —

1. Joint Secretary (Sugar), Minis try of Food and Agriculture (Department of Food), *Chairman*.

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2. Chief Director, Directorate of Sugar and Vanaspati, Ministry of Food and Agriculture, Mem ber.

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- 3. A representative of the Ministry of Community Development and Cooperation (Department of Cooperation), *Member*.
- 4. A representative of the Direc torate General of Technical Development, Member.
- 5. A representative of National Sugar Institute, Kanpur, Member.
- 6. Director (Sugar Technical), Directorate of Sugar and Vanaspati, Ministry of Food and Agriculture, Member Secretory.

(c) The Committee i_s likely to complete its work by the end of December, 1963.

SHRI SITARAM JAIPURIA: May I know the total capacity asked for by the mills, the number of mills which have asked for this and the names of the State_s where these mills are situated?

SHRI A.M. THOMAS: Sir, we have decided to license five lakh tons of additional capacity and against that applications have been received, up to the 30th June, 1963, for putting up new factories to cover 10.89 lakh tons and for expansion to the tune of 8 lakh tons, altogether 18.89 lakh tons, out of which we have to sanction only capacity to cover five lakh tons.

SHRI SITARAM JAIPURIA: May I know the amount of foreign exchange that would be involved in putting up these factories and also the time by which this capacity, when sanctioned, would be brought to use?

SHRI A. M. THOMAS: There may not be any foreign exchange involved, not any substantial amount because we have got the consortium "here manufacturing sugar machinery. Only a small percentage of the parts would have to be imported.

SHRI MULKA GOVINDA REDDY: May I know the number of applications and the capacity involved that have come from the co-operative sector?

SHRI A. M. THOMAS: I have not got the break-up but a substantial portion is covered by the co-operative sector and I have assured this hon. House that things remaining equal, the cooperative sector will be given preference.

भी बिमलकुमार मन्नालालजी चौरड़ियाः क्या श्रीमान् यह बतलायेंगे कि यह जो कमेटी का निर्माण किया गया है तो इसको शासन ने कोई डाइरेक्शन दिया है कि इस पालिसी के ग्रन्तगंत वे स्क्रीन करें ग्रीर फिर इन एप्लीकेशंस पर उनको लाइसेंस दिये जायें ?

SHRI A. M. THOMAS; Yes, instructions have been issued. The policy is that licences should be granted purely on the merits of the scheme judged from all angles such as the availability of cane, economic viability, capacity, etc. We have also said that preference should be given for the expansion of existing factories when there is justification and that even in licensing new factories preference should be given to co-operative societies in case the other conditions are satisfied.

SHRI MULKA GOVINDA REDDY: In view of the fact that there is urgent need for expanding the capacity and in view of the fact that undue delay has taken place may I know whether steps would be taken to license these factories as early as possible? May I know when this will be done?

SHRI A. M. THOMAS: There has been no undue delay. In June 1963. after an Inter-Ministerial meeting, il was decided that additional capacity 1703 Written Answers

should be licensed. Out of applications from eighty parties for expansion and seventy-eight for the putting up of new factories, information in respect of seventy-two expansion and seventeen new factories has been received so far and this is under consideration. Information from a few more has yet to be received. There has been no delay committed in my Department but there has been some delay in furnishing the necessary information by the State Governments and other concerned departments.

SHRI N. C. KASLIWAL: I want to know in which State an existing unit; is going to be granted permission to expand and in which State new units; are going to be established.

SHRI A. M. THOMAS: Sir, it is a long list and if the hon. Member is interested, I can give it to him. I have got information with me with regard to the applications received, the present capacity and regarding each State but I do not think that this is the time in which all these details can be given

श्री झार० के० भुवालका : जब सरकार को यह मालूम है कि देश में इतनी चीनी की मांग है तो फिर इसके लिये लिबरली लाइसेंस क्यों नहीं दिया जाता ? यहां चीनी की काफी खपत है ग्रौर बाहर भी इसकी काफी मांग है इस लिये मैं सरकार से सिफा-रिश करूंगा कि जितनी जल्दी हो सके उतनी जल्दी...

श्री सभापति : यह सिफारिश करने का मौका नहीं है, यह सवाल करने का वक्त है।

SHRI A. M. THOMAS: I have already stated that by the end of this month the examination will be complete and they would be making their recommendations and within a month or two the licences would be granted. "267. [For answer, vide cols. 1664 supra.]

to Questions

MR. CHAIRMAN: The Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

DE-RECOGNITION OF EASTERN RAILWAY-MEN'S UNION

♦239. SHRI A. B. VAJPAYEE: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Eastern Railway-men's Union has since been derecog-nised following a dispute between the Ex-President and the members of the working committee;

(b) if so, the rules under which rights and facilities enjoined with the recognition have been withdrawn from this Union;

(c) whether Government's attention has been drawn to the decision given in this case by the Registrar of Trade Unions, West Bengal, on August 28, 1963; and

(d) if the answer to part (c) above be in the affirmative what action Government have taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI SHAH NAWAZ KHAN): (a) No, Sir.

(b) Does not arise.

(c) and (d) The Government have seen a copy of the letter referred to but this cannot be taken to be a decision as this is only a letter sent by the Registrar of Trade Unions, West Bengal, to Shri Paritosh Banerjee of the Eastern Railwaymen's Union in reply to letter dated 19-8-1963 addressed by him to the Registrar of Trade Unions.